

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 2947 Of 2011**

[Arising out of OIO No.09/CE/COMMR/BKJ/RTK/2011 dated 30.08.2011 passed by the Commissioner of Central Excise, Rohtak (Haryana)]

**The Commissioner of Central Excise,  
Rohtak**

SCO No.6. Sector-1, Rohtak-124001

**: Appellant (s)**

Vs

**M/s Donear Decor Private Limited**

District- Jhajjar, Haryana-124507

**: Respondent (s)**

APPEARANCE:

Ms. Shivani and Shri Harish Kapoor, Authorised Representatives  
for the Appellant

None for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No.60291/2023**

Date of Hearing:25.08.2023

Date of Decision:25.08.2023

***AS PER BENCH***

The amount involved in the present appeal is less than the monetary limit as per the instructions issued by the CBIC under F.No.390/Misc/116/2017-JC dated 22.08.2019.

2. In view of this, the appeal is dismissed under Litigation Policy without going into the merits of the case.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)

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